

[Prof. Dilip Chakravarty]

of the girl students, resisted the group. It happened in the train. As a result, they sustained serious injuries. When the train came to Lucknow station, these teachers informed the Station Master there. The latter only jeered and sneered at the teachers who reported to him expecting something helpful. They were treated as if theirs was a pleasure trip, as if some people were going with 49 girls on a pleasure trip. As a matter of fact, it was an educational trip, as required by the rules of that university. They were students of geography; and there were teachers of geography. Every year they go to different places. The station master at Lucknow—and the station masters at the intermediate stations—did not offer any help or assistance. Further, when the train reached Hardwar station on 1-11-77 the compartment was detached. The whole team had paid the necessary dues and reservation money. I have got photostate copies of all the documents. In spite of all the pleas by the teachers accompanying the girl students, the compartment was detached. This is not a small matter. The team of students had to detrain, along with their costly telescope and the odolite instruments apart from their own luggage.

What happened during the return journey, they had booked for their return journey also; and they come to the railway station at Dehra Dun on 7th November, after doing their academic work for a week there, by Doon Express. They had no bogy reserved for them. They informed the Chief Ticket Collector. He tried, but failed. They have no complaint against the Chief Ticket Collector, at Hardwar station. In spite of prior assurances, they could not be provided reservation. They had paid for everything—even when they had left Calcutta. With difficulty, they got into the compartment. But something happened after that. At Hardwar station, at about 10 p.m. a TTE suddenly appeared and ordered the entire team to get down from the train. It was not possible for 49 girls to get down at Hardwar; but something more happened. At Laksar, the same TTE appeared again in a drunken state and called the GRP men to throw out the luggages and other things of the entire team on the platform; and because they were helped and assisted by other co-passengers, they could—after their luggages had been thrown out—enter again in to the same train.

Something more interesting happened; subsequently they were offering them, if they paid extra money, sleepers i.e. at the rate of Rs. 5-50. But they could be given sleepers only subsequently, after they were given the price viz. Rs. 80/- or Rs. 90/-.

All these records are here. This is how they were given. They had first to pass through all this nasty experience till the train reached Moghul Sarai; and thereafter upto Howrah, they had peaceful journey. I consider it, Mr. Deputy Speaker, to be a matter of great regret. For the last 3 weeks, or more, I was trying to raise this through Call Attention, Matter under rule 377, Short Notice question, Half-an-hour Discussion etc. I could not raise it. I have no complaint against the Minister. The Minister has already been informed about it. This is a serious matter. If our conscience is not roused about such happenings perpetrated on ladies, we really have no future. This is a note of warning which I would like to sound.

Is it possible that there are some among the railwaymen who are out to discredit the Government? Personally, I also have similar experience. Incidentally, I may tell you, I was carrying my pass with me and I made my reservation at Kanpur station, but I was not allowed to get into the train. It happened to me in the month of June. They said "there is no reservation. After wards, I got letter of regret from the staff. This happened with me.

AN HON. MEMBER : All at the instigation of Shri Lakkappa.

PROF. DILIP CHAKRAVARTY : I have no comments to offer on that. My submission is that the guilty should be dealt with firmly and timely—I am using your phrase, Sir and without delay, and the students must be informed about the steps taken from this end.

13-21 hrs.

(iii) COLLECTION OF FUNDS AND DISTRIBUTION OF RELIEF MATERIALS TO VICTIMS OF CYCLONE IN ANDHRA PRADESH.

DR. SUBRAMANIAM SWAMY (Bombay-North-East) : Sir, this House knows, and the people of India know, that Shri Vengal Rao, the present Chief Minister of Andhra Pradesh, is popularly known as the Bansi Lal of South India. . . . (interruptions)

SHRI M. SATYANARAYANA RAO (Karimnagar) : Sir, I rise on a point of order. Rule 353 says that no allegation of a defamatory or incriminatory nature shall be made by a member against any person and the Speaker may at any time prohibit any member from making any such allegations if he is of opinion that such allegation

is derogatory to the dignity of the House or that no public interest is served by making such allegations. Now the hon. Member is using derogatory language against the Chief Minister of a State, he is not present in the House.

MR DEPUTY-SPEAKER : I would request Dr. Swamy to stick to his text.

SHRI K. LAKKAPPA (Tumkur) : Unless he withdraws those remarks, we are not going to allow him to speak.

MR. DEPUTY-SPEAKER : How can I expunge the name of a person? That is my difficulty. You have made the point . . . (Interruptions).

SHRI K. LAKKAPPA : Sir, I rise on a point of order. Under the guise of rule 377, an hon. Member cannot bring here a State matter. He cannot say anything about the State administration or the State Chief Minister. Further, the subject matter of cyclone and relief work has already been thrashed out on the floor of the House. So, it cannot be raised again, because it has been substantially discussed in the House.

MR. DEPUTY-SPEAKER : I have heard you. Whatever Dr. Swamy wanted to raise, he had submitted to the Speaker, and the Speaker has allowed him to read out whatever has been submitted to him by Dr. Swamy. So, I would request Mr. Swamy to read from what he has already shown to the Speaker.

DR. SUBRAMANIAM SWAMY : It is a governmental order. So, I have to give a little background, because the Speaker has also ruled that a little background is allowed under rule 377. (Interruptions.)

The State of Andhra Pradesh was hit by an unprecedented cyclone and unprecedented losses took place in the State. And we know that there was a complete breakdown of the State administration. (Interruptions)

SHRI M. SATYANARAYAN RAO : What is the breakdown in the administration?

SHRI K. LAKKAPPA : He is making an allegation against the State Government.

SHRI M. SATYANARAYAN RAO : He wants to take political advantage of it. It should not be allowed.

SHRI K. LAKKAPPA : You must pull him up.

DR. SUBRAMANIAM SWAMY : I cannot throw my weight as much as Mr. Lakkappa can.

Since the State administration, in my view, completely broke down, it was left to voluntary agencies to do the relief operations. Newspapers like *The Hindu*, *The Chronicle* and others have pointed out that while the State administration had collapsed so far as relief operations are concerned, it was only the RSS, against which Mr. Saugata Roy has raised objection, which conducted the entire relief operations. So much so, that even when the beloved leader of Mr. Lakkappa, Shrimati Indira Gandhi.. (Interruptions)

SHRI SAUGATA ROY (Barrackpore) : On a point of order. The Speaker gave a ruling that under rule 377 a Member can speak only on what he has submitted to him.

MR. DEPUTY-SPEAKER : That is why I have been asking him to confine himself to it.

DR. SUBRAMANIAM SWAMY : When the respected leader of Mr. Lakkappa, Shrimati Indira Gandhi, went to Andhra Pradesh and saw these distribution centres set up by the RSS, she was herself aghast and she asked: how is it that the RSS is doing relief operations, where is the Youth Congress?

SHRI K. LAKKAPPA : The RSS workers are operating and removing fish plates and giving trouble.

श्री विजय कुमार मलहोत्रा ;
(दक्षिण दिल्ली) : माननीय सदस्य को पांच दस मिनट में एक शब्द भी पढ़ने नहीं दिया जा रहा है। यह कौन सा तरीका है? उनको आप रोकिए। बात सुनने तक तैयार नहीं है। ऐसा आप करेंगे तो आपकी बात भी नहीं सुनी जाएगी।

SHRI SUBHASH CHANDRA BOSE ALLURI (Narasapur) : He is trying to mislead the House. He is telling a lie.. (Interruptions)

SHRI VAYALAR RAVI (Chirayinkil)
On a point of order, Sir. Rule 377 is very clear. It says:

"A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary-General in writing stating briefly the point which he wishes to raise in the House together with reasons for wishing to raise it, and he shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix."

It should be a matter of public importance and an urgent one. Then, rule 58 says:

"(v) the motion shall not revive discussion on a matter which has been discussed in the same session;"

We have discussed this matter in this very session on three occasions, on a specific Calling Attention Notice, on a specific motion and only yesterday during the discussion on the Supplementary Demands for grants. On three occasions, we have discussed the damage caused by the cyclone. He cannot raise the same issue again here.

MR. DEPUTY-SPEAKER : What Mr. Subramaniam Swamy wants to raise is probably with regard to some document. The Speaker has gone through it and he has permitted him.

SHRI K. LAKKAPPA: I want to know whether the document is a forged one or a genuine one.

DR. SUBRAMANIAM SWAMY : I will lay it on the Table of the House so that you can see it.

When Mrs. Indira Gandhi herself saw that the entire operations in Andhra Pradesh cyclone-hit areas were being administered by the RSS and that the Government was nowhere in the picture, she was aghast. She said, "How is it that the RSS is everywhere?" and she said, "Where are the Youth Congress volunteers?" According to the newspaper report, the person who was there said, "The Youth Congress volunteers are in other places for their safety, not here. (Interruptions)"

SHRI SUBHASH CHANDRA BOSE ALLURI : He is misleading the House. I was there at that time. The hired people were given badges. The people who worked there were not the RSS men. He is only trying to mislead the House by saying this.

DR. SUBRAMANIAM SWAMY : In fact, it is widely accepted that the RSS's work in Andhra Pradesh has been so good that in any other country, they would have been nominated for the Nobel Peace Prize (Interruptions). Shame onto the fact that the Governmental agency had broken down this way and the voluntary organizations which asked nothing for themselves were working so selflessly. The Congress Party decided to take this step. They conveyed a meeting of the governmental officers and instead of working their relief operations through governmental agencies, a governmental order was issued, reference No. 45/3625/E2/77-2, dated 26-11-1977. This is from the District Educational Officer, Hyderabad City, to all the Heads of the Institutions/Government/Aided/Un-aided/Private, all the Deputy Inspectors of Schools, Deputy Educational Officers under that office, all the Principals of Junior Colleges (Government & Private) and a copy to Sri Mohd. Jalal Pasha, President, National Students Union of India, Andhra Pradesh, which is on paper a Congress organisation, a paper tiger—I would not like to call it that. This was a governmental order issued, which I shall lay on the Table of the House. What does it say? I quote:

"SUBJECT : Chief Minister's Relief Fund for the affected persons due to the vast devastation caused by the recent cyclone in the State—regarding".

They now admit at least that there was vast devastation, though at that time, the Chief Minister was having his dinner here.. (Interruptions) Further, it reads:

"Reference (i) Representation dated 25-11-1977, from the National Students Union of India, Andhra Pradesh.

(ii) This office proceedings No. 45/3625/32/77-1, dated 26-11-1977.

The attention of the Deputy Educational Officer, Deputy Inspectors of Schools, Headmasters of Primary, Upper Primary and High Schools (Government and Recognised) is invited to this office proceedings cited wherein they are requested to send per Bank Draft the collection in cash donated by the public and the members of their establishment. While cash collection may be sent to this office as requested in the above said proceedings, the clothes and other materials that may be donated by the pupils and other persons may be handed over to the concerned Deputy Inspector of Schools

and Deputy Educational Officer in their office by 12th December, 1977.

The Deputy Inspector of Schools and Deputy Educational Officers will in their turn hand over the clothes and other material to Shri Mohd. Jaleel Pasha, President, National Students of Union of India, Andhra Pradesh or his duly authorised representatives.

The National Students Union of India will arrange to send these collections to the Cyclone-affected victims.

Sd/- D. C. Venkata Sabenna"

SHRI VAYALAR RAVI : What is wrong in it? (*Interruptions*)

DR. SUBRAMANIAM SWAMY : Sir, thus it would be seen that governmental machinery has been utilised for party purposes. I would like this to be brought to the notice of the Government and through Government to the notice of the President of India, so that the President of India may dismiss the Andhra Pradesh Government for this utilization of governmental machinery for party purposes. ..(*Interruptions*)

13.40 hrs.

(iv) SHORT-FALL IN PRODUCTION OF CEMENT

SHRI YADVENDRA DUTT (Jaunpur): With your permission, under rule 377, I wish to bring to the notice of the House the position of cement supply in the country and the shortfall in its production....

SOME HON. MEMBERS: Are they making a walk-out, Sir?

MR. DEPUTY-SPEAKER : They are going for lunch.

SHRI YADVENDRA DUTT : Sir, as the Minister of Industries has admitted, there is a shortfall in cement production the result of which has been that cement has gone totally into the black-market and also underground and is not available at the controlled prices. The price has shot up to Rs. 30 and upwards and has led to an acute scarcity condition in the country which has led to the stoppage of all private building activities.

This is a very serious matter affecting the consumer whether he is in the city or in the rural areas and the ordinary man is unable to do repairs to his house.

I hope and request that the government will look into it and take all necessary measures to put a stop to all black-marketing in cement on the one hand and, if necessary, import cement so as to stop this shortage of cement in the country due to shortfall in production.

13.42 hrs.

MOTION RE: AGREEMENT BETWEEN INDIA AND BANGLADESH ON SHARING OF GANGA WATERS AT FARAKKA.

SHRI SAMAR GUHA (Contai) : I beg to move:

"That this House do consider the statement made by the Prime Minister in the House on the 14th November, 1977 regarding the Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on sharing of the Ganga Waters at Farakka and on augmenting its flow."

At the outset, I just want to draw your attention to the absence of the Ministers who are really concerned with the subject. I want to know who will actually reply to the debate.

MR. DEPUTY-SPEAKER : The External Affairs Minister.

AN HON. MEMBER : Are you replying?

SHRI SAMAR GUHA : I am sorry to point out that he is neither the father of the 1975 Indo-Bangladesh agreement nor is he the father of the 1977 agreement....

SHRI SOMNATH CHATTERJEE (Jadavpur): May I make one submission? We are very happy that the Foreign Minister, Shri Vajpayee is here but this will be primarily a matter relating to the Irrigation Ministry and the Transport Ministry. Therefore, we would request the Ministers concerned to be present because this is a very vital matter and we do not want to deal with it in a partisan manner at all.

MR. DEPUTY-SPEAKER : I think the External Affairs Minister also is very vitally concerned.